

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7. 17.7.97		<p>At the request made by the learned counsel for the petitioner adjourned to 28.7.1997 for consideration of M.A. 394/97.</p> <p style="text-align: right;">J. V. M. VICE CHAIRMAN 17.7.97</p>	<p>Free copy of the order dt. 24.1.97 sent to the applicant by post & sent to all respondents by Regd. post/AD. with OA. copies.</p>
8 28.7.97		<p>Heard the learned counsel for the petitioner on M.A. 394/97. This Misc. Application has arisen out of O.A. 644/96 which was disposed of at the admission stage on 24.1.1997 with a direction to applicant to submit a detail representation explaining the circumstances under which his claim for appointment on compassionate can be justified. The applicant was directed to submit such a representation within one month from 24.1.1997 and the Respondents were directed to consider the representation in accordance with rules. It is submitted by the learned counsel for the petitioner that in compliance with the above order he had submitted a detail representation to the General Manager, S.E.Railway on 14.2.1997 with copy to D.R.M(P) S.E.Railway, Khurda Road and Chief Engineer(Con), Garden Reach, Calcutta. Copies of these representation are annexed at Annexure-7 to the application. It is submitted by the learned counsel for the petitioner that the appropriate authorities for disposing of these representations are Chief Project Manager, S.E.Railway, Garden Khurda Road and Sr. Project Manager, S.E.Railway Agra. It is further submitted by him that he will file in fresh representations before these two authorities within</p>	<p>28.01.97 S.O. affidavit M.A. 394/97 for implementation of order. copy not sent for order (A directed it self) 17.7.97 for order M.A. 394/97 for implementation of order. order may be sent to 28.7.97 for order 25.7.97 Bal</p>

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..	28.7.97	<p>fifteen days from to-day and a direction be issued to the said authorities to consider the representation in accordance with rules and pass appropriate orders.</p> <p>In consideration of the submissions it is ordered ^{from} made by the applicant that he would submit representations before Chief Project Manager, S.E.Railway, Khurda Road and Sr. Project Manager, S.E.Railway, Adra ^{from} within a period of fifteen days from to-day, and the said authorities are hereby directed to dispose of the representation within a period of sixty days from the date of receipt of such representations and communicate their decision to the applicant within fifteen days thereafter in a speaking order.</p> <p>With the above direction M.A. 394/97 is disposed of accordingly.</p> <p>Hand over copy of the order to the learned counsel for the petitioner.</p> <p style="text-align: right;">P.S. VICE CHAIRMAN 28.7.97</p>	<p>Order may be given Copies of order dt 28.7.97 may be delivered to the Counsel for both sides.</p> <p style="text-align: right;">M.A. 30.07.97 S.O. (S)</p> <p style="text-align: center;">Project concerned by the order dt 28.7.97 is indicated</p>